

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 107**  
**(IB)-2046(PB)/2019**

**IN THE MATTER OF:**

IDBI Capital Markets & Securities Ltd. .... Applicant/petitioner  
v.  
Great Indian Nautanki Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the petitioner: Mr. Vinit Trehan, Mr. Apor Chopra &  
Mr. Gagan Narang, Adv.  
For the Respondent Mr. Rahul Agrawal, Adv.

**ORDER**

Ld. Counsel for the parties have made a joint statement that there is likely to be an amicable settlement between the parties. We grant one last opportunity to settle the matter within next ten days.

List for further consideration on 16.10.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**